

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

10.02.2014
OA No. 291/00072/2014

Mr. P.N. Jatti, Counsel for applicant.

Heard the learned counsel for the applicant. He submits that the applicant has been engaged by the respondents in the Department as Casual Labour Group 'D' for 8 hours a day. That he was paid the daily wages @ Rs.292/- per day. However, vide order dated 31.05.2011, the wages of the applicant has been reduced from Rs.292/- per day to Rs.164/- per day.

The learned counsel for the applicant submitted that the co-workers of the applicants have filed OAs against this order and the Hon'ble Central Administrative Tribunal, Jodhpur Bench and Central Administrative Tribunal, Jaipur Bench have passed the order in favour of the co-workers. That the respondents in compliance of these orders have revised the daily wages of the co-workers from Rs.164/- per day to Rs.292/- per day.

The learned counsel for the applicant argued that the applicant has also been working on the same terms & conditions as being performed by the co-workers. The applicant has filed a representation dated 08.11.2013 (Annexure A/1) in this regard but the same has not been decided so far.

He prayed that the respondents be directed to restore the daily wages of the applicant to Rs.292/-, as has been done by the respondents in the case of the co-workers.

Having heard the learned counsel for the applicant and in the interest of justice, the respondents are directed to decide the representation of the applicant dated 08.11.2013 (Annexure A/1) according to the provisions of law expeditiously but not later than a period of three months from the date of receipt of this order.

The applicant is also directed to give a copy of the representation along with a copy of paper book to the respondents within a period of 15 days from today.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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